

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2014/2007
(From the judgement and order dated 09/03/2007 in CRLR No. 955/1999 of The HIGH COURT OF
M.P AT JABALPUR)

JOHAR & ORS.

Petitioner(s)

VERSUS

MANGAL PRASAD & ANR.

Respondent(s)

(With appln(s) for stay and office report)

Date: 10/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Mr. Fakhruddin, Sr. Adv.

Mr. Abdul Karim Ansari, Adv.

Mr. Abdul Qadri, Adv.

Mr. Aftab Ali Khan, Adv.

For Respondent(s) Ms. Vibha Datta Makhija, Adv.

UPON hearing counsel the Court made the following
ORDER

After hearing learned counsel for the parties, the Court reserved its judgment.

[Meenu Sethi]

[P.S. Tyagi]

Court Master

Court Master

Books referred:

1051 SC 196

1963 3SCR 412

2004 7 SCC 659